

SL. No. 32/25

Filed by
Sudipa Sengupta
Adv.

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14 of the National Green
Tribunal Act, 2010)

Original Application No. ¹⁸⁶ Of 2025/ EZ

BETWEEN

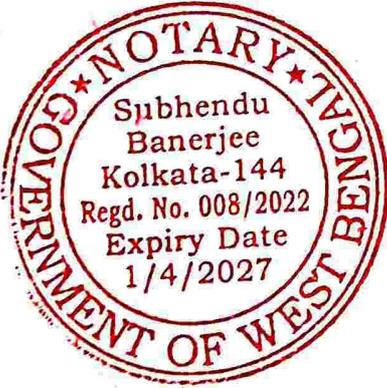
Adhir Maiti

.....Applicant

-Versus-

The West Bengal Pollution Control
Board & Ors.

.....Respondents



PAPER BOOK

**SUDIPA SENGUPTA
ADVOCATE
HIGH COURT, CALCUTTA
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Kolkata - 700 001
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E-MAIL: sudipasengupta6@gmail.com**

অধির মৈতী

19 SEP 2025

Filed by
Sudipa Sanyal
Adv.

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**
(Under Section 18(1) read with Section 14 of the National Green
Tribunal Act, 2010)
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Adhir MaitiApplicant

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অধির মৈত্রী

Filed by
Subendu Banerjee
Adv.

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18(1) read with Section 14 of the National Green
Tribunal Act, 2010)

Original Application No. Of 2025/ EZ

BETWEEN

Adhir Maiti .

.....Applicant

-Versus-

The West Bengal Pollution Control
Board & Ors.

.....Respondents

SYNOPSIS OF THE CASE

Applicant purchased land measuring about 6 decimals in respect of
Plot No.2/416, Khatian No.341, J.L. No. 54 under Mouza- Sukrasani;
by two registered Deeds in the year 2007;

Applicant's name was duly recorded in the Record of Right in respect
of the land in question;

Applicant thereafter converted the land as Bastu as per Section 4(c) of
the West Bengal Land Reforms Act, 1955.



স্বাক্ষরিত

Filed by
Subipriya Singh
Adv.

Applicant made a complaint before the concerned panchayet, and the said panchayet called meeting but did not take any steps in this regard.

Applicant lodged complaint before the Officer-in-Charge, Ramnagar Police Station highlighting to the effect that the private respondent is running machine for grinding the peanuts to sell out in the market which created smoke for which the applicant along with his family member are inhaling that smoke which crated a health hazard to the applicant and his family and there is noise and/ or sound pollution which is beyond 65 decibals and the applicant and his family members are not in a position to sleep peacefully. The Police accepted the complaint and give a GD Entry No.159 dated 04.06.2025.

Applicant forwarded the letter to the concerned pollution department situated at Salt Lake and Regional Office at Haldia, Purba Medinipur and also to the concerned Block Development Office highlighting the entire state of affairs for which applicant along with his family are suffering to a great extent.



অধীর মাহতি

Filed by
Sudip Kumar Sanyal

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**
(Under Section 18(1) read with Section 14 of the National Green
Tribunal Act, 2010)
Original Application No. Of 2025/ EZ
BETWEEN

Adhir Maiti .
.....Applicant
-Versus-
The West Bengal Pollution Control
Board & Ors.
.....Respondents

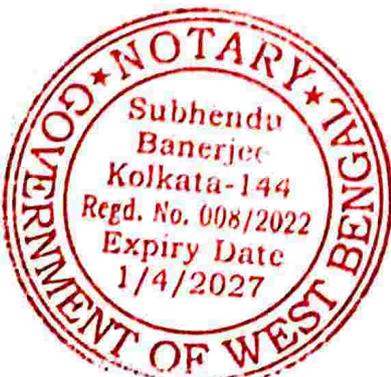
LIST OF DATES

Applicant purchased land measuring about 6
decimals in respect of Plot No.2/416, Khatian
No.341, J.L. No. 54 under Mouza-Sukrasani,
by two registered Deeds in the year 2007;

Applicant's name was duly recorded in the
Record of Right in respect of the land in
question;

Applicant thereafter converted the land as
Bastu as per Section 4(c) of the West Bengal
Land Reforms Act, 1955.

Applicant made a complaint before the
concerned panchayet, and the said panchayet
called meeting but did not take any steps in
this regard.



অধির মাইতি

Filed by
Sudipa Sanyal
Adv.

04.06.2025 : Applicant lodged complaint before the Officer-in-Charge, Ramnagar Police Station highlighting to the effect that the private respondent is running machine for grinding the peanuts to sell out in the market which created smoke for which the applicant along with his family member are inhaling that smoke which crated a health hazard to the applicant and his family and there is noise and/ or sound pollution which is beyond 65 decimals and the applicant and his family members are not in a position to sleep peacefully. The Police accepted the complaint and give a GD Entry No.159 dated 04.06.2025.

Applicant forwarded the letter to the concerned pollution department situated at Salt Lake and Regional Office at Haldia, Purba Medinipur and also to the concerned Block Development Office highlighting the entire state of affairs for which applicant along with his family are suffering to a great extend.



অধীক্ষক

Filed by
Sudip Sanjib
Adv.

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14 of the National Green
Tribunal Act, 2010)

Original Application No.

Of 2025/ EZ

BETWEEN

Adhir Maiti, son of Late Atul Maity,
residing at Village- Sukrasani, Post
Office-Gobra, Police Station- Ramnagar,
District- Purba Medinipur, PIN-
721441, E-mail-
joydeydumdum@gmail.com

.....Applicant

-Versus-

1. The West Bengal Pollution
Control Board, service through the
Member Secretary, having its office at
Paribesh Bhawan, Plot No.10A, Block-
LA, Sector-III, Bidhannagar, Kolkata-
700106, E-mail- [ms.wbpcb-
wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)

2. The State Environment Impact
Assessment Authority (SEIAA), West
Bengal, service through the Chairman,
having office at Prani Sampad Bhawan,
5th Floor, LB Block, Sector III, Salt



তথ্যের সত্যতা

Filed by
Sudip Sarkar

Lake, Kolkata- 700 106, E-mail Id:
environmentwb@gmail.com;

3. The Director General of Police,
Nabanna Bhaban, 325, Sarat
Chatterjee Road, Police Station-
Shibpur, District Howrah, PIN- 711102,
E-mail Id: dgpwestbengal@gmail.com;

4. The Superintendent of
Police, Purba Medinipur, office at
Ganapatnagar, Nimtouri, District-
Purba Medinipur, PIN- 721648, Email
Id: spPurba Medinipur@gmail.com;

5. The Officer-in-Charge,
Ramnagar Police Station, office at
Ramnagar, Post Office- Ramnagar,
District- Purba Medinipur, PIN-
721441, E-mail Id:
ramnagarpolicestation@gmail.com;

6. Nimai Maity, son of Late Narayan
Maity, residing at Village- Sukrasani,
Post Office- Gobra, Police Station-
Ramnagar, District- Purba Medinipur,
PIN- 721441, E-mail Id: not known.

.....Respondents



১৪/৪/২০২৬

Filed by
Subendu Banerjee
Adv.

- (1) The address of the applicant is given above for the service of notices of this Application.
- (2) The addresses of the Respondents are given above for the service of notices of this Application.
- (3) The Applicant abovenamed begs to present the Original application challenging the inaction on the part of the Respondent Authorities on the facts and circumstances as well as grounds as set-out hereunder.

FACTS IN BRIEF

1. That the applicant above named is citizen of India and is residing at the address as mentioned in the above cause title.
2. That the applicant purchased land measuring about 6 decimals in respect of PlotNo.2/416, Khatian No. 341, J.L. No. 54 under Mouza- Sukrasani, by two registered Deeds in the year 2007 and his name was duly recorded in the Record of Right in respect of the land in question.

Copy of the Record of Right is annexed herewith and marked as Annexure- A.

3. That the applicant thereafter converted the land as Bastu as per Section 4(c) of the West Bengal Land Reforms Act, 1955.

Copy of the conversation order is annexed herewith and marked as Annexure- B.

Subendu Banerjee



Filed by
Subendu Banerjee

4. That the private respondent Nimai Maity has been running a peanuts grinding factory/ almond factory on the same plot just near the house of the applicant. For the operation and running of the machine used for grinding and/ or preparing peanuts fit for sold out in the market polluted smoke coupled with sale of peanuts is emitting from the factory and those who are residing near the factory are inhaling such polluted smoke causing health hazards to them and at the same time noise and/or sound pollution is being created almost throughout the day.

5. That the applicant requested the owner of the factory to stop running of the machine for grinding and preparing the peanuts as the same is running without consent of the pollution control board and said running of machine is created smoke pollution for which the applicant along with his family members are inhaling the smoke and it is created the health hazard towards the family members of the applicant which is very impossible to live in the nearby house of the applicant.

6. That the owner of the factory used filthy languages towards the applicant and his family members and does not stop the running of the machine used for grinding and preparing of the peanuts and also told the applicant that he will be run the machine used for grinding of the peanuts for selling out in the market.



Subendu Banerjee

Filed by
Sudip Kumar Samanta
Adv.

7. That the applicant made a complaint before the concerned panchayet, and the said panchayet called meeting but did not take any steps in this regard.

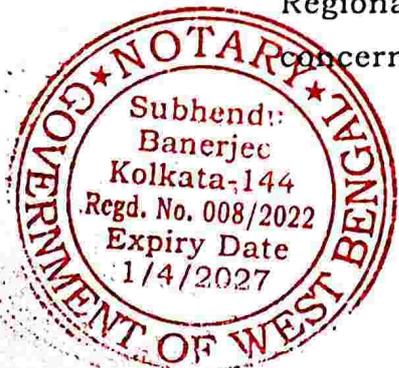
Copy of the notice of the meeting is annexed herewith and marked as Annexure- C.

8. That applicant states that running of the factory for grinding peanuts by the private respondent illegally was highlighted in the Anandabazar Patrika.

9. That the applicant lodged complaint before the Officer-in-Charge, Ramnagar Police Station highlighting to the effect that the private respondent is running machine for grinding the peanuts to sell out in the market which created smoke for which the applicant along with his family member are inhaling that smoke which crated a health hazard to the applicant and his family and there is noise and/ or sound pollution which is beyond 65 decibals and the applicant and his family members are not in a position to sleep peacefully. The Police accepted the complaint and give a GD Entry No.159 dated 04.06.2025.

Copy of the police complaint dated 18.10.2024 is annexed herewith and marked as Annexure- D.

10. That the applicant thereafter forwarded the letter to the concerned pollution department situated at Salt Lake and Regional Office at Haldia, Purba Medinipur and also to the concerned Block Development Office highlighting the entire



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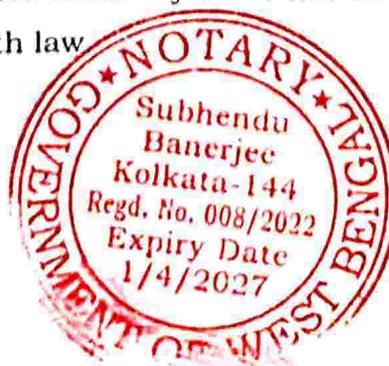
Filed by
Sudip Sengupta
Adv.

state of affairs for which applicant along with his family are suffering to a great extend.

Copy of the said application along with postal receipt with status and police complain are annexed herewith and marked as Annexure- E collectively.

11. That the police is the local authority to see as to whether any illegal machine is running without any consent of the pollution control board to create sound pollution and also to spray out the smoke to create health hazard to nearby peoples. In the instant case inspite of having knowledge the police is keeping mum without taking any steps to stop running of the machine for the protection of the nearby people so that they can be free from noise and sound pollution and also they can sleep in night peacefully.

12. That since the police did not take any action inspite of lodging this complaint, thereby finding no other alternative way your applicant moved a writ petition being W.P.A. No.16534 of 2025 (Adhir Maiti vs. The State of West Bengal & Ors) before the Hon'ble High Court at Calcutta and the said writ petition came up for hearing on 31.07.2025 before His Lordship the Hon'ble Justice Tirthankar Ghosh, whereby His Lordship was pleased to dispose of the sad writ petition with observation that so far as the complaint of the Applicant is concerned the same is restricted to air and sound pollution and unless the Pollution Control Board files a specific complaint against the private respondent, the police authority would not be in a position to take steps in accordance with law



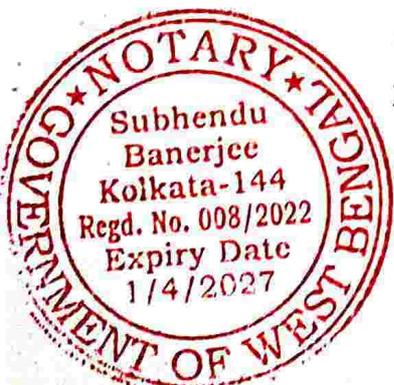
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Copy of the Final Order dated 31.07.2025 passed in W.P.A. No.16534 of 2025 (Adhir Maiti vs. The State of West Bengal & Ors) is annexed here and marked as 'Annexure F'.

GROUNDS

- I. FOR THAT the private respondent Nimai Maity has been running a peanuts grinding factory/ almond factory on the same plot just near the house of the applicant. For the operation and running of the machine used for grinding and/or preparing peanuts fit for sold out in the market polluted smoke coupled with sale of peanuts is emitting from the factory and those who are residing near the factory are inhaling such polluted smoke causing health hazards to them and at the same time noise and/ or sound pollution is being created almost throughout the day.
- II. FOR THAT the applicant requested the owner of the factory to stop running of the machine for grinding and preparing the peanuts as the same is running without consent of the pollution control board and said running of machine is created smoke pollution for which the applicant along with his family members are inhaling the smoke and it is created the health hazard towards the family members of the applicant which is very impossible to live in the nearby house of the applicant.
- III. FOR THAT the owner of the factory used filthy languages towards the applicant and his family members and does not stop the running of the machine used for grinding and preparing of the peanuts and also told the applicant that he will



Handwritten signature/initials at the bottom right corner.

Filed by
Subendu Banerjee
Adv.

be run the machine used for grinding of the peanuts for selling out in the market.

- IV. FOR THAT the applicant made a complaint before the concerned panchayet, and the said panchayet called meeting but did not take any steps in this regard.
- V. FOR THAT the applicant lodged complaint before the Officer-in-Charge, Ramnagar Police Station highlighting to the effect that the private respondent is running machine for grinding the peanuts to sell out in the market which created smoke for which the applicant along with his family member are inhaling that smoke which crated a health hazard to the applicant and his family and there is noise and/ or sound pollution which is beyond 65 decimals and the applicant and his family members are not in a position to sleep peacefully. The Police accepted the complaint and give a GD Entry No.159 dated 04.06.2025.
- VI. FOR THAT the applicant thereafter forwarded the letter to the concerned pollution department situated at Salt Lake and Regional Office at Haldia, Purba Medinipur and also to the concerned Block Development Office highlighting the entire state of affairs for which applicant along with his family are suffering to a great extend.
- VII. FOR THAT right to live peacefully is a constitutional right but in the present case the applicant along with his family members are suffering to a great extend due to illegal running of factory for grinding peanuts to sell out in the market by the private respondent as a result whereof high smoking are being sprayed



Subendu Banerjee

Filed by
Sudip Sanyal
Adv.

out for which the applicant and his family members are inhaling the smoke which creates health hazards to the applicant and family members and they are not sleeping peacefully in the night as the sound regarding the running of the machine is so high for which it is very difficult to sleep in the night peacefully and the machine is running continuously from 10 AM to 12 PM for grinding of the peanuts for preparation to sell out in the market.

VIII. FOR THAT the police is the local authority to see as to whether any illegal machine is running without any consent of the pollution control board to create sound pollution and also to spray out the smoke to create health hazard to nearby peoples. In the instant case inspite of having knowledge the police is keeping mum without taking any steps to stop running of the machine for the protection of the nearby people so that they can be free from noise and sound pollution and also they can sleep in night peacefully.

IX. FOR THAT since the police did not take any action inspite of lodging this complaint, thereby finding no other alternative way your applicant moved a writ petition being W.P.A. No.16534 of 2025 (Adhir Maiti vs. The State of West Bengal & Ors) before the Hon'ble High Court at Calcutta and the said writ petition came up for hearing on 31.07.2025 before His Lordship the Hon'ble Justice Tirthankar Ghosh, whereby His Lordship was pleased to dispose of the said writ petition with observation that so far as the complaint of the Applicant is concerned the same is restricted to air and sound pollution and unless the Pollution Control Board files a specific complaint against the private



অধীরা সান্যাল

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Sudip Senapati
Adv.

respondent, the police authority would not be in a position to take steps in accordance with law.

LIMITATION

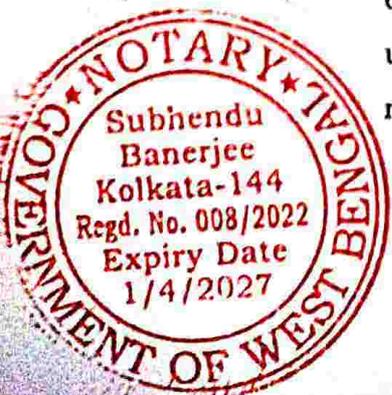
That cause of action of the instant application arose on 18.10.2024 when the Applicant first made complaint before the concerned police authority and the cause of action is continuing till date and thus, the instant application is being filed within the period of limitation as prescribed under Section 14 of the National Green Tribunal Act, 2010.

PRAYER

The applicant, therefore, prays that:-

Under the circumstances, the Applicant most humbly prays as follows:-

- (a) Steps be taken to immediately direct the respondents particularly the Superintendent of Police, Purba Medinipur and Officer-in-Charge, Ramnagar Police Station to stop running of the machine used for grinding peanuts within 15 days;
- (b) Steps be taken to pass an Ad-interim order of injunction restraining the private respondent from running of the illegal machine used for grinding of peanuts until further order and to direct the local police station to ensure so that the machine used for grinding peanuts is not run any further by the private respondent;

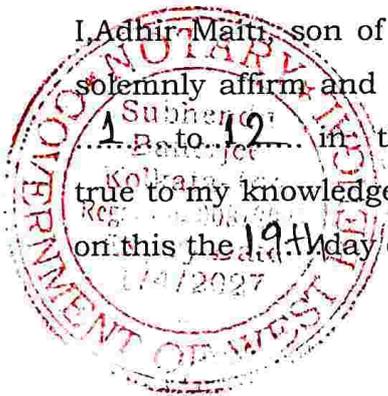


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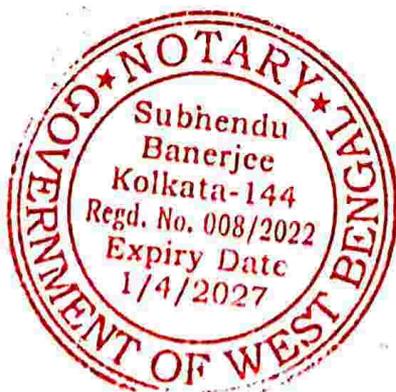
- (c) Such other or further order and/or orders, direction and/or directions as this Hon'ble Tribunal may deem fit and proper.

VERIFICATION

I, Adhir Maity, son of Late Atul Maity, the Applicant herein, do hereby solemnly affirm and declare that the statements made in paragraphs 1 to 12 in the said application including the cause title are true to my knowledge and best of my belief and I sign this verification on this the 19th day of September, 2025 at the court premises.



অধীর মাইতি



AFFIDAVIT

I, Adhir Maiti, son of Late Atul Maity, aged about- 57 years, by faith- Muslim, by occupation- Cultivation, residing at Village- Sukrasani, Post Office-Gobra, Police Station- Ramnagar, District- Purba Medinipur, PIN- 721441, do hereby solemnly declare and affirm as under:

1. That I am the Applicant in the instant application and as such I am acquainted with the facts and circumstances of the case and competent to affirm the affidavit.
2. That the statements made in the foregoing paragraphs of the application are true to my knowledge and best of my belief and rests are my humble submissions before this Learned Court.

গোপাল মিত্র

Deponent is known to me

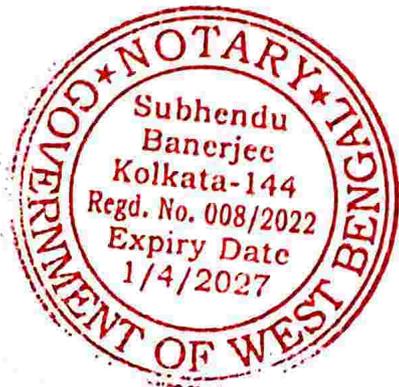
Identified by me

Sudipa Sanyal
Advocate

Solemnly Affirmed and
Declared before me u/s
139 CPC and u/s 333BNSS 2023

Banerjee
Notary
Govt. of West Bengal
19.09.2025

SUBHENOU BANERJEE
Notary, Govt. of W.B
Regd. No. 008/2022
(Advocate High Court Calcutta)



19 SEP 2025

জেলা- পূর্ব মেদিনীপুর খতিয়ান নং- ৩৪১ [১১২৯০৫৪]
 মোজা- শুক্রশনি জে.এল.নং- ৫৪ থানা- রামনগর



(১) রাজস্ব- ০.০০ টাকা
 (২) জমির পরিমাণ(এ)- ০.০৬০০ (৩) মোট দাগের সংখ্যা- ১

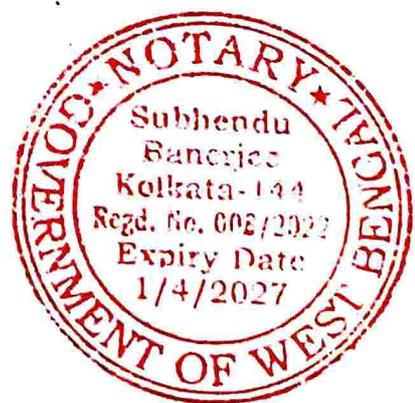
	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	অধীর মাইতি	স্বত্ব	
পিতা-	অতুল		
ঠিকানা-	শুক্রশনি		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	অত্রস্বত্বের জমির পরিমাণ
২/৪১৬	জল		০.১৯০০	০.০৩৫৬	

২০২৪ সালের ৪৫৭ নং কনভার্সন কেস মূলে ৩৪১ নং খং-এর ০.০৬ একর 'বাস্তু' তে শ্রেণী পরিবর্তনের অনুমোদন দেওয়া হল

মোট দাগের সংখ্যা- এক মাত্র



Certified to be true copy w/s 75 of The Bharatiya Sakshya Adhiniyam, 2023
 Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20, Copy No.

Translated Copy of Page 13

-14-

Annexure - 2A

District : Purba Medinipur, Khatian No.341, [1129054]
Mouza - Shukrasoni, J.L. No.54 P.S. Ramnagar

(1) Revenue - 0.00 Rupees

(2) Area of land (A) - 0.0600 (3) Number of total Dag - 1

	(4) Particular of possessor under this right	(5) Right	(6) Remark
Name	Adhir Maity	Ryot	
Father	Atul		
Address	Sukrasoni		

(7) Land under Khas possession in this right

Dag No.	Class of Land	Remark	Total area in the Dag	
			Shares in the right in the Dag, Area of the land in this right	
			Acres	Hector
2/416	Paddy Land		0.1900	0.3356

In place of Khatian No.341 by virtue of conversion case No.457 of 2024 sanctioned for change of class of land 0.06 acres to homestead is given

Number of total Dag - Only one

Certified to be true copy u/s. 75 of the Bharatiya Sakshya Adhinyam 2023

Fees Received : Application Fee : Rs.10, Authentication Fee : Rs.10 x 1, Total fee : Rs.20. Copy No.

Page 1 of 1

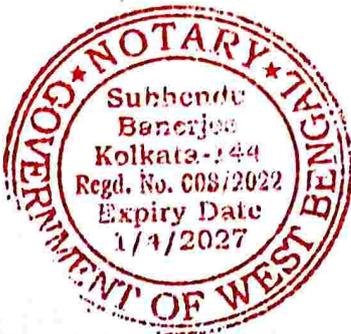
13/0

PM

Digitally signed by Prabhakar Naskar

Date 2025.01.13 17:07:12 IST

Certified to the English Transplantation of Record of right in Bengali



R Islam
9/9/2025
R Islam
Rtd. Senior Interpreting Officer (Ct)
O. S. High Court, Calcutta

-15 -

Annexure -

B

Government of West Bengal

Office of the Block Land & Land Reforms Officer
রামনগড়-১, পূর্ব মেদিনীপুর

Certificate of Conversion

Memo :

Date : 01/10/2024

To



নাম: অধীর মাইতি

পিতা/স্বামীর নাম: অতুল

ঠিকানা: শুক্রশনি

P.S.: রামনগর

District: পূর্ব মেদিনীপুর

Sub: Order allowing Change. conversion or alteration of mode of use of land.

Ref: His/Her application dated: 11/07/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 01/10/2024, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1129/457)

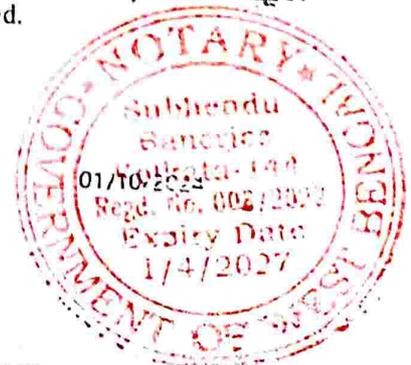
Mouza With JI. No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
শুক্রশনি, 54, রামনগর	341	2/416		3356	0.0600	রূপ	বাস্ত

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country Planning & Development) Act, 1979, if these are applicable to the land involved.

c)



* This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

c) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body, within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.20096 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

Block Land & Land Reforms Officer

Block

Dated: 01/10/2024

Memo
No:

Purba Medinipur

- (i) The RI, of the শুল্কিয়া-1 for information and taking necessary action.
(ii) Office copy of the certificate to be kept with the relevant case Record.

Block Land & Land Reforms Officer



-14-

Translated Copy
of Page 15-16

Government of West Bengal
Office of the Block Land & Land Reforms Officer
Ramnagar - 1, Purba Medinipur.

Certificate of Conversion

Memo : Date : 01/10/2024.

To

Name : Adhir Maity

Father/Husband Name : Atul

Address : Sukrosani,

P.S. : Ramnagar District : Purba Medinipur.

Sub : Order allowing Change, conversion or alteration of mode
of use of land.

Ref : His / Her application dated: 11/07/2024.

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act.1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him / her for change. Conversion or alteration of mode of use of land from one class to another as noted in the Schedule-I, below with effect from 01/10/2024, subject to the terms and condition at noted in Schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1129-457)

Mouza With J.L. No. & PS	Khatian No. (LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata, if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
Sukrosani, 54, Ramnagar	341	2/416		3356	0.0600	Tal	Bastu

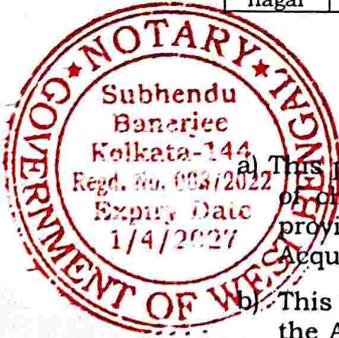
Schedule-II

(Terms and conditions for conversion)

a) This permission for conversion is without prejudice to any of the provisions of Chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section 3 of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954).

b) This permission for conversion is also without prejudice to any provision of the Arban Land (Ceiling and Regulation) Act, 1976 (Act 13 of 1976) & the Town & Country & Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006



(West Bengal ACT-VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT-VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval of license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body, within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per Sec.23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M), dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. and Addl. Chief Secretary to the Govt. of West Bengal, published on 24.09.2006 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

Block Land & Land Reforms Officer

Dated : 01/10/2024

Memo

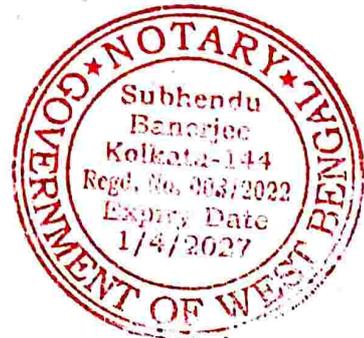
No. :

- (i) The RI, of the Haldia-1 for information and taking necessary action.
- (ii) Office copy of the certificate to be kept with the relevant case Record.

Block Land & Land Reforms Officer

Certified to the English Transplantation of a letter in Bengali


9/19/2025
R Islam
Rtd. Senior Interpreting Officer (G.
O. S. High Court, Calcutta



হলদিয়া-১ গ্রাম পঞ্চায়েত



ফোন. নং- ৭৫৫০৮৮৭৯৭২

স্মারক নং—

তারিখ— 13.05.24

সালিসী সভা

আবেদনকারীর নাম ও

ঠিকানা

- ১। অমিত কান্তি
- ২। জিতেন্দ্র কান্তি
- গ্রাম - শুকনাম

প্রতিপক্ষের নাম ও

ঠিকানা

- ১। নিরঞ্জন কান্তি
- ২। জিতেন্দ্র
- গ্রাম - শুকনাম

উপরিউল্লিখিত উভয় পক্ষকে অনুরোধ করা হইতেছে যে, আগামী 18/05/24 তারিখ সন্ধ্যা বার
 সকাল / বিকাল 10:৩০ ঘটিকায় নিম্ন স্বাক্ষরকারীর দপ্তরে উপস্থিত থাকিয়া উদ্ভূত পরিস্থিতির সুষ্ঠু সমাধানের
 লক্ষ্যে উপস্থিত সালিসিয়ানদের সহিত সমস্ত প্রকার সহযোগিতা করিবেন।

ধন্যবাদান্তে—

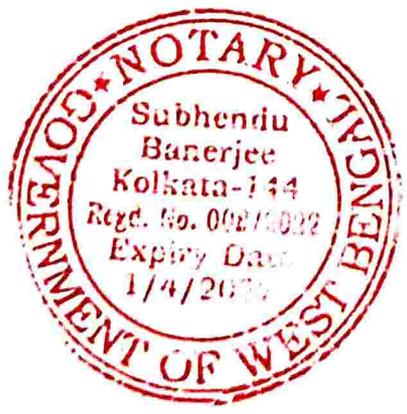
আলোচ্য সূচী : —



13.05.24

প্রধান

হলদিয়া - ১ গ্রাম পঞ্চায়েত
 রামনগর :: পূর্ব মেদিনীপুর
 Pradhan
 Haldia - 1 Gram Panchayat
 Ramnagar I Block



Translated Copy of
Page 19

Annexure - 4C

Haldia - 1 Gram Panchayat
Ramnagar - 1
Ramnagar, Purba Midnapore

Phone No.7550887972

Seal

Memo No.

Date : 13.05.2024

Conciliation Meeting

Name and Address of the
Applicant

Name and address of the
Opposite Party

1. Adhir Maity
Son of Late Atul
Village - Sukrasani

1. Nemaï Maity
son of
Village - Sukrasani

Aforementioned both the parties are requested that they by being present in the office of the Undersigned at 10 A.M. on Saturday will cooperate with the arbitrator present in all respect for arriving at a suitable solution of the situation arisen.

Agenda :-

With thanks
Sd/- Illegible
13.05.24

Haldia - 1 Gram Panchayat
Ramnagar : Purba Medinipur
Seal

Certified to the English Transplantation of a Notice in Bengali


9/9/2025

R Islam
Rtd. Senior Interpreting Officer (C),
O. S. High Court, Calcutta



To
The O.C Ramnagar P.S
Ramnagar , Purba Medinipur.

মহাশয়,

আমি শ্রী অধীর মাইতি, বয়স- ৫৬ বৎসর, পিতা- স্বর্গীয় অতুল মাইতি, সাং- শুক্রশনি, পোঃ- গোবরা, থানা- রামনগর, জেলা- পূর্ব মেদিনীপুর, উক্ত এলাকার স্থায়ী অধিবাসী হইতেছি।

আমার বিনীত নিবেদন এই যে, শুক্রশনি মৌজায় ২ দাগে মোঃ ৩৯ ডেঃ সম্পত্তির মধ্যে আমার নামিত ৬ডেঃ বাস্তুতে আমার বসতবাটি রহিয়াছে এবং পার্শ্ববর্তী ও বসতবাটি সহ শিশুশিক্ষা কেন্দ্র রহিয়াছে উক্ত দাগের মধ্যে নিম্নে তপশীল ব্যক্তি বড়ধরনের চিনাবাদাম ভাঙ্গার কারখানা করিয়াছে, সেখানে যে সমূহ মেশিনপত্রাদি বসিয়াছে তাহার ধুলো, বালি, ধোঁয়া, বিরকট আওয়াজে পার্শ্ববর্তী লোক সহ আমার ছোট, ছোট শিশু পরিবার লইয়া বসবাস করিতে পারিতেছি না, পরিবেশ দূষনের ফলে বিভিন্ন প্রকার অসুখ আদি হইতেছে, সেই কারণে আমি গত ইং ১৮/০৫/২৪ তারিখ পঞ্চায়েতে অভিযোগ জানাইলে পঞ্চায়েতে একটি সালিশি সভা হয় উক্ত সভায় তপশীল ব্যক্তি অঙ্গীকার করে যে, একমাসের মধ্যে পরিবেশ দূষন সহ যাহাতে লোকজ সুস্থ ভাবে বসবাস করিতে পারে তাহার যথাযথ সুব্যবস্থা করিব কিন্তু অদ্যাবধি কোন কিছুই করে নাই, আমি পুনরায় পঞ্চায়েতে বারংবার জানাইলে কোন সুরাহ হয় নাই, তপশীল ব্যক্তিকে অনুরোধ পূর্বক জানাইলে তপশীল ব্যক্তি আমাকে অকথ্য ভাষায় গালিগালাজ করিতে থাকে এবং প্রানে মারিয়া ফেলিবার হুমকি দেয়, বলিতে থাকে আমি এইরূপ ভাবে ব্যবসা করিব তোমার কি করার আছে করেনে, বর্তমান সেখানে ছোট, ছোট শিশু এবং বৃদ্ধ ব্যক্তিদের লইয়া বসবাস করা খুবই কষ্টদায়ী হইতেছে, উক্ত কারখানা সকাল ৬টা থেকে রাত্রি ১২টা অবধি সর্বদা অবৈধভাবে পরিবেশ দূষন সহ বিরকট আওয়াজ সহ মেশিন চালাইতেছে,

প্রার্থনা যে, আমার অত্র অভিযোগ মূলে তপশীল দোষীব্যক্তির বিরুদ্ধে আইনানুগ প্রয়োজনীয় ব্যবস্থা গ্রহণ করিয়া বাধিত করিবেন। যাহাতে আমি কিংবা আমার পরিবার বর্গ শান্তিপূর্ণভাবে বসবাস করিতে পারি।

তাং-১৪.১০.২৪

ইতি —

বিনীত

তপশীল দোষীব্যক্তির নাম ও ঠিকানা :-

নিমাই মাইতি, (৫০), পিতা- স্বর্গীয় নারায়ন মাইতি
সাং- শুক্রশনি, পোঃ- গোবরা, থানা- রামনগর
জেলা- পূর্ব মেদিনীপুর,

অধীর মাইতি



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Translated Copy of Page 21

Annexure - ~~B~~ D

To
The O.C. Ramnagar P.S.
Ramnagar, Purba Medinipur

Sir,

I Sri Adhir Maity, aged 56 years son of late Atul Maity and a permanent resident of Village - Sukrasoni, P.O. Gobra, P.S. Ramnagar, District - Purba Medinipur.

11
9

I humbly submit that out of total 39 decimals of land in two Daga at Mouza - Sukrasoni my dwelling house is situated on 6 decimals of land in my name and in the side by area along with the dwelling house there is Sishu Sikha Kendra in the said Dag the person mentioned in the schedule below have set up factory for cracking China Badam the dust and particle smoke and shrill noise of the machine installed there is creating trouble for the person residing in the area mainly children. As a result of environment pollution various diseases are taking place. For this reason I having made complaint to the Panchayat on 18.05.2024 there was a sitting in the Panchayat in the said Meeting the person mentioned in the Schedule promise that he would take proper steps regarding environmental pollution within one month so that people can live healthy life. However till date he has not done anything whatsoever

when I inform the Panchayat again and again there have been no solution when I requested the person mentioned in the Schedule he



abused me filthy and threatened to kill me and told that he would run his business in the said manner and talent me now it has become difficult to live there with children and old persons in the said factory from 6 a.m. to 12 p.m. always environmental pollution and shrill noise is being created because of the machine operated there.

Hence it is prayed that take proper legal steps against the offender and oblige. So that I and my family can live peacefully.

Date : 18.10.24

Your humbly

Sd/- Adhir Maity

Schedule name and address of the offender :

Nemay Maity, (50), Father – Late Narayan Maity

Village – Sukrasoni, P.O. Gobra, P.S. Ramnagar

District : Purba Midnapore

Certified to the English Transplantation of an application in

Bengali


9/9/2025

R Islam

Rtd. Senior Interpreting Officer (C),
O. S. High Court, Calcutta



-24 -

ANNEXURE - 

Regd. with A/d

Date: 3rd July, 2025

To

- 1) The Assistant Environmental Engineer, P.G. Cell, West Bengal Pollution Control Board, (Department of Environment, Govt. of West Bengal), Mani Square, 8th Floor, Block/Space-8IT on Western side, 164/1, Maniktala Main Road, Kolkata - 7000 054, e-mail: net.wbpcb-wb@banala.gov.in &
- 2) The Environmental Engineer & In-Charge, Haldia Regional Office, West Bengal Pollution Control Board, Haldia, Purba Medinipur.
- 3) The Block Development Officer, Ramnagar-I, Ramnagar, District - Purba Medinipur.

Sub : Prayer for removal of the Pea-nuts Factory from the Plot No.2 in mouza Sukrasani under P.S. Ramnagar in the district of Purba Medinipur to stop emission of polluted smoke and noise pollution owing to operation of the ground-nut grinding factory.

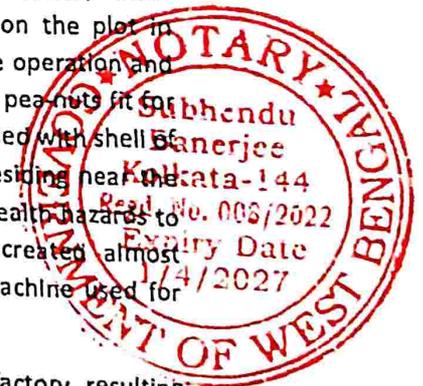
Sir,

I being the undersigned beg to inform you that I am the owner of a building situated on plot no. 2/416 which is situated in mouza Sukrasani under P.S. Ramnagar in the district of Purba Medinipur wherein I along with other members of my family have been residing and other villagers are also residing in and around the said area.

2. That one Shri Nimai Maity son of It. Narayan Maity of Village-Sukrasani, P.O. - Sukrasani, P.S. - Ramnagar, District - Purba Medinipur has been running a pea nuts grinding factory/almond factory on the plot in question as mentioned herein above near my house. For the operation and running of the machine used for grinding and / or preparing pea-nuts fit for being sold out in the market for eating, polluted smoke coupled with shell of pea-nuts is emitting from the factory and those who are residing near the factory premises are inhaling such polluted smoke causing health hazards to them; and at the same time noise pollution is being created almost throughout the day, particularly during operation of the machine used for grinding the pea-nuts inside the said factory premises.

3. In the matter of running the pea-nuts grinding factory resulting emission of foul smell and spreading of shells of peanuts in the air and also creating of noise pollution, I requested the owner of the said pea-nut factor, namely, Shri Nimal Maity for stopping operation of said factory as it is causing injurious to our health due to spreading of smoke with shells of peanuts in the air and other local persons joined their hands for removal of the

contd. ... 2



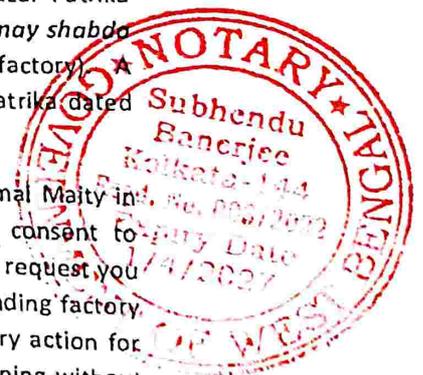
said factory from the particular plot in question to which the owner of the said factory straight way refused to accept our proposal and thereby he is still continuing with the operation of the pea-nuts grinding factory causing harm and health hazards to those living in and around the area including me and other members of my family.

4. Be it mentioned here that on demand being made by us, said Shri Nimai Maity, owner of the factory of pea-nuts, failed to produce any order from the Environmental Pollution Control Board to operate the said factory in the particular plot in question.

5. Finding no other alternative, the matter was brought to the notice of the Pradhan, Haldia-I Gram Panchayat, Ramnagar, District-Purba Medinipur and although a meeting was held on 18/05/2024, but no positive step for shifting of the said pea-nuts grinding factory from the particular plot in question to another remote areas was taken. Although the matter was brought to the knowledge of the Block Development Officer, Ramnagar-I, but he has also failed to take any action and thereby said Shri Nimai Maity, owner of the pea-nuts grinding factory has been carrying on the work in the factory premises uninterruptedly without having obtained any requisite 'consent to operate order' from your end for running of the said pea-nuts grinding factory/unit in the particular plot in question.

6. Be it mentioned here that against operation of the said pea-nuts grinding factory, a report has been published in the Ananda Bazar Patrika dated 23rd day of May, 2025 under the caption "*Badam karkhanay shabda dushane athistha*". (Disturbed by noise pollution at almond factory). Xerox copy of the said published report in the Ananda Bazar Patrika dated 23.5.2025 is annexed herewith for your kind perusal.

7. Since the said pea-nuts factory is running by said Sri Nimal Maity in the aforesaid plot in question without having obtained any consent to operate order from the Pollution Control Board, I would humbly request you to make an inquiry in respect of operation of the pea-nuts grinding factory situated on the above mentioned plot and kindly take necessary action for immediate stopping operation of the said factory which is running without having any authority from the Pollution Control Board. I further request you to be so good as to take appropriate steps against the said person, namely, Sri Nimal Maity for the benefit of those who are living in and around the particular locality so that I along with other members of my family and other persons who are residing nearby the said factory may be saved from environmental pollution and sound pollution arising out of running of the



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being free from environmental pollution and noise pollution arising out of the operation of the Pea-nuts factory owned by said Shri Nimai Maity; and all such steps may kindly be taken within 15(fifteen) days from the date of receipt of this representation failing which I shall be compelled to take the legal shelter for redressal of our grievances mentioned hereinabove; and for which act of kindness, I shall ever pray.

Thanking you,

Dated,

The 3rd July, 2025

Yours faithfully,

(Adhir Maity)
s/o Lt. Atul Maity,
Village-Sukrasani, P.O.-Gobra,
P.S.-Ramnagar, PIN: 721441,
Mob No.8348196749

Enclosure : Paper-cutting – 1 sheet.



भारतीय डाक
 EW262551088IN ITR:698726255108
 SP BALISAI SO (721423)
 Counter No:1,03/07/2025,11:54
 To:THE ASSISTANT, WEST BENGAL POLL
 PIN:700054, Kankurgachi SO
 From:ADHIR HAITY, SUKRA SAMI
 Wt:30gms
 Amt:41.30, Tax:6.30, Amt. Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868><Wear mask -Stay safe>



भारतीय डाक
 EW262550391IN ITR:698726255039
 SP BALISAI SO (721423)
 Counter No:1,03/07/2025,10:52
 To:ENVIRONMENTAL, HALDIA REGIONAL
 PIN:721602, Durgachak SO
 From:ADHIR HAITY, SUKRA SAMI GORRA
 Wt:30gms
 Amt:41.30, Tax:6.30, Amt. Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868><Wear mask -Stay safe>



भारतीय डाक
 EW262550944IN ITR:698726255094
 SP BALISAI SO (721423)
 Counter No:1,03/07/2025,10:52
 To:THE BLOCK DEV, RAHNAGAR I
 PIN:721441, Rahnagar SO East Hingapore
 From:ADHIR HAITY, SUKRA SAMI GORRA
 Wt:30gms
 Amt:41.30, Tax:6.30, Amt. Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868><Wear mask -Stay safe>





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* Indicates a required field.

* Consignment Number

EW262551088IN



Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Balisai SO	03/07/2025 11:55:59	700054	41.30	Inland Speed Post	Kankurgachi SO	07/07/2025 17:31:34

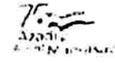
Event Details For : EW262551088IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
07/07/2025	17:31:34	Kankurgachi SO	Item Delivered(Addressee)
07/07/2025	10:27:21	Kankurgachi SO	Out for Delivery
05/07/2025	08:12:36	Kankurgachi SO	Item Received
05/07/2025	06:23:27	KOLAP TMO	Item Dispatched
04/07/2025	22:13:12	KOLAP TMO	Item Received
04/07/2025	17:42:21	Kolkata NSH	Item Dispatched
04/07/2025	16:37:39	Kolkata NSH	Item Bagged
04/07/2025	13:16:35	Kolkata NSH	Item Received
04/07/2025	12:50:22	Kolkata NSH	Item Received
04/07/2025	10:17:24	KOLAP TMO	Item Dispatched
04/07/2025	09:26:16	KOLAP TMO	Item Received
04/07/2025	03:21:44	MA Kharagpur RMS TMD	Item Dispatched
04/07/2025	02:53:27	MA Kharagpur RMS TMO	Item Received
04/07/2025	02:51:04	Kharagpur NSH	Item Dispatched
04/07/2025	02:03:00	Kharagpur NSH	Item Bagged
03/07/2025	23:41:15	Kharagpur NSH	Item Received
03/07/2025	22:10:00	MA Kharagpur RMS TMO	Item Dispatched
03/07/2025	22:05:02	MA Kharagpur RMS TMO	Item Received
03/07/2025	14:43:35	Balisai SO	Item Dispatched
03/07/2025	14:36:33	Balisai SO	Item Bagged
03/07/2025	11:55:59	Balisai SO	Item Booked



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* Consignment Number

EW262550391IN

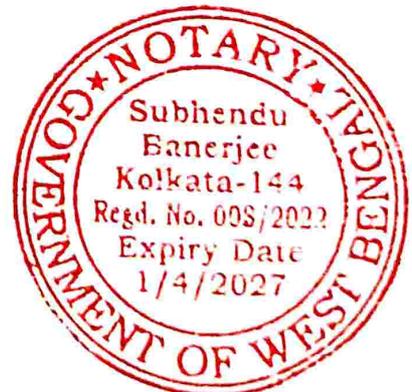


Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Balsai SO	03/07/2025 10:54:41	721657	41.30	Inland Speed Post	Durgachak SO	07/07/2025 17:55:59

Event Details For : EW262550391IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
07/07/2025	17:55:59	Barghasipur BO	Item Delivered(Addressee)
07/07/2025	12:57:13	Debhog SO	Dispatched to BO
07/07/2025	12:14:46	Debhog SO	Item Received
07/07/2025	06:57:35	MA Panskura RMS TMO	Item Dispatched
06/07/2025	06:36:24	MA Panskura RMS TMO	Item Received
06/07/2025	05:32:06	Panskura ICH	Item Dispatched
06/07/2025	05:56:53	Panskura ICH	Item Bagged
05/07/2025	22:47:45	Panskura ICH	Item Received
05/07/2025	21:11:44	MA Panskura RMS TMO	Item Dispatched
05/07/2025	21:11:03	MA Panskura RMS TMO	Item Received
05/07/2025	14:11:23	Durgachak SO	Item Dispatched
05/07/2025	12:48:38	Durgachak SO	Item Bagged
05/07/2025	12:12:37	Durgachak SO	Item Redirected to Debhog SO Insufficient Address
05/07/2025	11:14:28	Durgachak SO	Item Received
05/07/2025	11:05:34	Durgachak SO	Item Received
05/07/2025	06:01:00	MA Panskura RMS TMO	Item Dispatched
05/07/2025	03:01:43	MA Panskura RMS TMO	Item Received
05/07/2025	02:57:29	Panskura ICH	Item Dispatched
05/07/2025	00:58:11	Panskura ICH	Item Bagged
04/07/2025	19:16:06	Panskura ICH	Item Received
04/07/2025	07:16:44	MA Panskura RMS TMO	Item Dispatched
04/07/2025	07:17:37	MA Panskura RMS TMO	Item Received
04/07/2025	02:49:16	MA Kharagpur RMS TMO	Item Dispatched
04/07/2025	02:48:27	MA Kharagpur RMS TMO	Item Received
04/07/2025	02:47:28	Kharagpur NSH	Item Dispatched
04/07/2025	02:35:25	Kharagpur NSH	Item Bagged
03/07/2025	23:42:22	Kharagpur NSH	Item Received
03/07/2025	22:10:00	MA Kharagpur RMS TMO	Item Dispatched
03/07/2025	22:07:33	MA Kharagpur RMS TMO	Item Received
03/07/2025	14:43:35	Balsai SO	Item Dispatched
03/07/2025	14:38:19	Balsai SO	Item Bagged
03/07/2025	10:54:41	Balsai SO	Item Booked





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* indicates a required field.

* Consignment Number
EW262550944IN



Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Balsai SO	03/07/2025 10:54:41	721441	41.30	Inland Speed Post	Ramnagar SO East Midnapore	04/07/2025 16:24:57

Event Details For : EW262550944IN

Current Status : Item Delivered(Addressee)

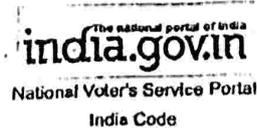
Date	Time	Office	Event
04/07/2025	16:24:57	Ramnagar SO East Midnapore	Item Delivered(Addressee)
04/07/2025	13:04:30	Ramnagar SO East Midnapore (Beat Number:2)	Item Delivered (To: bdo (Article Receipt Room))
04/07/2025	11:17:09	Ramnagar SO East Midnapore	Out for Delivery
04/07/2025	10:45:11	Ramnagar SO East Midnapore	Item Received
04/07/2025	04:51:04	MA Kharagpur RMS TMO	Item Dispatched
04/07/2025	04:25:22	MA Kharagpur RMS TMO	Item Received
04/07/2025	04:22:34	Kharagpur NSH	Item Dispatched
04/07/2025	04:16:02	Kharagpur NSH	Item Bagged
03/07/2025	23:42:22	Kharagpur NSH	Item Received
03/07/2025	22:10:00	MA Kharagpur RMS TMO	Item Dispatched
03/07/2025	22:07:33	MA Kharagpur RMS TMD	Item Received
03/07/2025	14:43:35	Balsai SD	Item Dispatched
03/07/2025	14:38:19	Balsai SO	Item Bagged
03/07/2025	10:54:41	Balsai SO	Item Booked

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Transcribed Copy of -
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To
The O/c. Ramnagar, P.S.
Purba Medinipur

Sir,

I humbly submit that I Adhir Maity 56 years, son of late Atul Maity on the resident of Village - Sukrasoni, P.O. Gobra, P.S. Ramnagar, District - Purba Medinipur.

At Sukrasoni Mouza in J.L. NO.54, Dag No.2/416 out of total 39 decimals 06 decimals is homestead land it is recorded in my name and owned and possessed by me and I had been living there with my family for about 20 years. Suddenly a few years ago by the side of the boundary of my neighbor mentioned below in an absolutely illegal way by force without obeying Pollution Control Law West Bengal Government inspite of Sishu Sekhka Kendra by the side it factory for cracking China Badam for the factory a large machine have been installed as a result of that because of dust and shrill noise the children in my family and that of Sishu Sekhka Kendra are facing grate trouble and the situation of living there has been disturb every day when the said machine is started from 6 a.m. shrill noise start and its continued upto about 12 p.m. there has been environmental pollution and noise pollution when the

person mentioned in the schedule below is informed he is not

paying any heed on the other hand he is abusing filthy and



threatening. After a lot of discussion and seeking in the panachyat there has not been any effect or solution. Finally the said person was requested to stop pollution and noise and take alternative measures but he is threatening to bravely out of my house and killing me under this situation finding no other alternative. I have been compelled to approach you.

Hence, Sir take necessary steps regarding the said matter I shall be highly obliged.

Date :

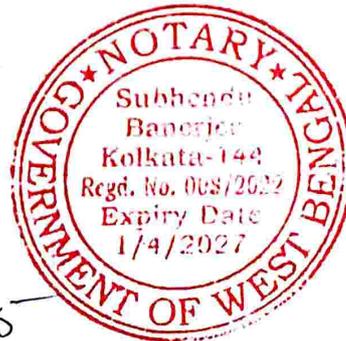
Finish

Submitted

Offender :

Nemai Maity S/o. Late Narayan Maity
Of Sukrasoni, P.O. Gobra
P.S. Ramnagar, District – Purba Medinipur

Certified to the English Transplantation of a letter in Bengali



R Islam
9/9/2025

R Islam
Rtd. Senior Interpreting Officer (C₁)
O. S. High Court, Calcutta

31.7.2025
DL.45
Court No.35
SG

WPA 16534 of 2025

Adhir Maity
Vs.

The State of West Bengal & Ors.

Mr. Soumen Kr. Datta
Mr. Partha Sarathi Basu

....for the petitioner.

Ms. Sudeshna Das
....for the respondent no.7.

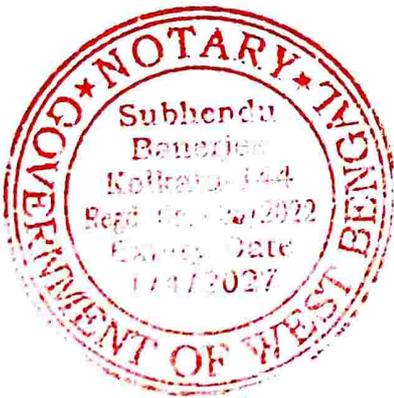
Mr. Suman Ghosh
Mr. Sabysachi Bhattacharya

....for the State.

Affidavit of service filed by the petitioner is taken on record.

Petitioner complains that he is constructing a building on the plot of land and on the same plot of land the private respondent has been carrying out his business which is resulting in sound pollution as well as air pollution. Petitioner has informed police authority as well as the Pollution Control Board. However, learned advocate for the private respondent submits that the respondent is having license to carry out the business as well as necessary permission from the Pollution Control Board.

State has submitted a report wherein prosecution has been drawn up under Section 126 of the BNSS.



As it is admitted fact that business is being carried out by the Respondent No.4, issue remains as to whether the business is carried out legally or illegally and the same is subject matter of the Municipal Authority. So far as the complaint of the petitioner is concerned the same is restricted to air and sound pollution. Until and unless Pollution Control Board files a specific complaint against the private respondent, Police authority would not be in a position to take steps in accordance with law.

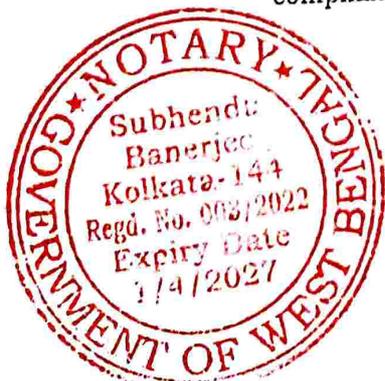
In view of the aforesaid observation police authority would continue to oversee that no untoward incident results, as there is inimical relationship existing between petitioner and the respondent.

With the aforesaid observations writ petition being WPA 16534 of 2025 is disposed of.

Copy of the report handed over the learned advocate for the both the parties.

Copy of the report be kept with the record.

Urgent certified website copies of this order, if applied for, be made available to the parties upon compliance with the requisite formalities.



(Tirthankar Ghosh, J.)

Gurusigra

VAKALATNAMA
IN THE HIGH COURT AT CALCUTTA

National Green Tribunal, Eastern Zone Bench

DISTRICT: KOLKATA

Constitutional Writ Civil Criminal Revisional
Appellate Jurisdiction

O.A. No. _____ Of 2025

Adhir Maity

Appellant
Petitioner
Applicant

-Versus-

The West Bengal Pollution Control Board & Ors.

Respondent
Opposite party

Vakalatnama on behalf of the Applicant Knows all

men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition in the above matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 04th day of September 2025

NAME OF THE ADVOCATE

Sudipa Sen Gupta,
Advocate,
High Court, Calcutta,
Bar Association Room no. 15
(H) 9674633681
Bmail. sudipasengupta6@gmail.com

Received vakalatnama from the
Executant having satisfied &
accepted.
Sudipk Sengupta,
Adv.